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ITEM NO.74

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 814/2017

MUJASSIM ARA

Appellant(s)

VERSUS

STATE OF U.P THROUGH SECRETARY DEPTT. OF TRAINING & EMPLOYMENT AND

ORS. Respondent(s)

(with interim relief and office report)

Date : 04/05/2017 This appeal was called on for hearing today.

For Appellant(s)

Ms. Mridula Ray Bharadwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

S ervice of notice is complete on all the respondents but no
one has entered appearance on their behalf.

Ld. Counsel for the appellant has failed to file the statement
of case within the statutory period. Filing of Statement of Case is
not mandatory as per amended Supreme Court Rules, 2013. Viewed, in
that context, the matter shall be processed for listing before the
Hon'ble Court, under the rules.

(M V RAMESH)

Registrar

MG